duty paid Chlorosilanes. [Placed in Library. See No. LT—2013]86 for (vi) and (vii)7.

(viii) G.S.R. No. 24(E), dated the 15th January, 1986, exempting Silver Oxide button cells from the whole of the duty of excise leviable thereon till 30th June, 1986.

(ix) G.S.R. No. 45(E), dated the 20th January, 1986, exempting exciseable goods from the whole of the basic and additional duties of Excise, when brought into NOIDA Export Processing Zone from factories warehose situated in other parts of India, for production of goods intended solely for export by industries located in the said zone. [Placed in Library. See No. LT—1967/86 for (viii) and (ix)].

(x) G.S.R. No. 82(E), dated the 31st January, 1986, seeking to continue upto 31st January, 1986, the validity of Notification No. 185|83-CE, dated the 2nd July, 1983.

(xi) G.S.R. No. 101(E), dated the 7th January, 1986, amending Notification No. 43|85-Central Excise dated the 17th March, 1985, so as to prescribe the effective rates of excise duty on certain types of tyres.

(xii) G.S.R. No. 102 (E), dated the 7th February, 1986, superseding Notification No. 229|82-Central Excise dated the 15th October, 1982, so as to preseribe the effective rates of excise dates on tyres, tubes and flaps of

the description, and subject to the conditions, specified in the Table annexed thereto.

(xii) G.S.R. No. 102(E), dated the 7th February, 1986, amending Notification No. 95|83-Central Excise dated the 1st March, 1983, so as to substitute the entry at Serial No. 34 in the Table annexed thereto. [Placed in Library. See No. LT—2013|86 for (x) to (xiii)].

REPORT AND MINUTES OF COMMITTEE ON PUBLIC UNDERTAKINGS

SHRI NAND KISHORE BHATT (Madhya Pradesh): Sir, I beg to lay on the Table a copy (in English and Hindi) of the Sixth Report of the Committee on Public Undertakings on General Insuarnce Corporation of India and Minutes of the sittings of the Committee relating thereto.

STATEMENT REGARDING ORDINANCE

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P. A. SANGMA): Sir, I beg to lay on the Table a statement (in English and Hindi) explaining the circumstances which necessitated immediate Legislation by the Contract Labour (Regulation and Abolition) Amendment Ordinance, 1986. [Placed in Library. See No. LT—1944A|86]